

ITEM NO.2

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).  
26170-26171/2008

(Arising out of impugned final judgment and order dated 24/07/2008  
in WP No. 48/2004,24/07/2008 in WP No. 49/2004 passed by the High  
Court Of Delhi At New Delhi)

M/S MADRAS PETROCHEM LTD.&amp; ANR.

Petitioner(s)

VERSUS

BIFR &amp; ORS.

Respondent(s)

(with interim relief and office report)  
(For Final Disposal)

Date : 07/01/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. C. N. Sree Kumar, Adv.  
Mr. Amit Sharma, Adv.  
Mr. P. R. Nayak, Adv.  
Mr. Rahul Kumar, Adv.

For Respondent(s) Mr. C. A. Sundaram, Sr. Adv.  
Mr. Pankaj Jain, Adv.  
Mr. Bijoy Kumar Jain, Adv.  
Ms. Rohini Musa, Adv.  
Mr. Abhishek Gupta, Adv.  
Mr. Zafar Inayat, Adv.  
  
Mr. Subramonium Prasad, Sr. Adv.  
Mr. Suresh Dutt Dobhal, Adv.  
Mr. Gaurav Agrawal, Adv.  
Mr. Yugank Goel, Adv.  
Ms. Sonakshi Dhiman, Adv.

Mr. Himanshu Munshi, Adv.

Signature Not Verified

M/s. Temple Law Firm  
Mr. Vikas Mehta, Adv.

Digitally signed by  
Jayant Kumar Arora  
Date: 2016.01.07  
16:25:00 IST  
Reason:

Mr. Vipin Kumar Jai, Adv.

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UPON hearing counsel the Court made the following  
O R D E R

The application for substitution is not opposed by the other  
side and is, therefore, allowed subject to all just exceptions.

Heard the learned counsel appearing for the parties.

Arguments concluded.

Judgment reserved.

The respondents are permitted to file written submissions as also the convenience volume, as requested, within one week from today.

The petitioners shall file their written submissions producing also the relevant documents, if any, within one week thereafter.

(Jayant Kumar Arora)  
Sr. P.A.

(Renu Diwan)  
Court Master

List of books and Acts : -

- 1) The Sick Industrial Companies (Special Provisions) Act, 1985
- 2) SARFAESI Act, 2002
- 3) The Recovery of Debts due to Banks & Financial Institutions Act, 1993
- 4) AIR (2013) Madras 229 (Page 232 - Para4)
- 5) (2005) 8 SCC 219
- 6) (2015) 1 SCC 166
- 7) AIR 2008 Orissa 103
- 8) (1992) 3 SCC 1 (Para 10)